

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION Nos.764 OF 2014

Dated this Thursday the 01st day of February, 2018

CORAM:-HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)

*Mr. Jitesh Bhaiyalal Gupta, Age : 28,
Post – Machinist (Skilled),
Office Address : The General Manager,
Ammunition Factory Khadki
(Ministry of Defence), Pune,
Residing address :- 6/12, Type I,
Range Hills Estate, Khadki,
Pune 411 020.* ***- Applicant***
(By Advocate Shri Sadavarte Gunratan)

Versus

1. *The Union of India,
through the Director General,
Ordnance Factory Board,
S.K.Bose Road, Kolkata 700 001.*
2. *The General Manager,
Ammunition Factory Khadki
(Ministry of Defence), Pune 411 003.*
3. *AICTE Western Regional Office,
Industrial Assurance Building,
2nd Floor, Veer Nariman Road,
Church gate, Mumbai 400 020.*
4. *Secretary,
Maharashtra State Board of Technical Education,
49, Kherwadi Bandra (E), Mumbai 51.*
5. *Principle,
Government Polytechnic For-Distance Learning,
412-D, Shivajinagar, Bahirat Patil Chowk,
Gokhale Road, Near Deep Bungalow Chowk,
Pune 411 016.* ***- Respondents.***

(By Advocate Shri V.S.Masurkar and Smt. H.P.Shah)

O R D E R (ORAL)
Per:- Hon'ble Shri A.J.Rohee, Member (Judicial)

Applicants and Shri Sadavarte Gunratan, learned Advocate for them all remained absent without any intimation, when the matter is called out, even on repeated call.

2. Shri V.S.Masurkar and Smt. H.P.Shah, learned Advocate appeared for the respondents in all the OAs.
3. In all the aforesaid OAs common issue is involved if Diploma obtained through distant education mode is treated as eligible qualification to apply for the post.
4. It appears from record that the learned Advocate for the applicants is absent since 03.10.2016 till today without any intimation.
5. It appears that the applicants have lost their interest to proceed with the OA. Since claim is not admitted, the OA cannot proceed further in absence of the applicants.
6. The OA, therefore, stands dismissed in default of appearance of applicants and their Advocates.
7. In view of dismissal of the OA, the interim order

automatically stands vacated.

8. The parties are, however, directed to bear their respective costs of this OA.

9. Registry is directed to forward copy of this order to both the parties.

(R. Vijaykumar)
Member (Administrative)

(Arvind J. Rohee)
Member (Judicial)

*kmg**